

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,  
KOLKATA**

REGIONAL BENCH – COURT NO.1

**Excise Misc. Application No. 75300 of 2021  
And  
Excise Appeal No. 75870/2016**

Arising out of Order-in-Appeal No. 27/DGP/2016 dated 02.03.2016 passed by the Commissioner of Central Excise (Appeals-II), Kolkata.

**Commissioner of Customs, Central Excise & S. Tax, Durgapur.**

Satyajit Roy Sarani, City Centre, Durgapur, Dist.- Burdwan. W. B. Pin-713216.

.Appellant (s)

**VERSUS**

**M/s. Beekay Structural & Industrial Engineers Pvt. Ltd.,**

N. N. Bose Road, Durgapur, Dist.- Burdwan, W.B. Pin.-713211.

...Respondent (s)

**APPEARANCE :**

Shri H. S. Abedin, Authorized Representative for the Appellant

None for the Respondent

**CORAM:**

**HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)**

**Misc. Order No. 75298/2021**

**Final Order No. 75904/2021**

DATE OF HEARING: 27.12.2021

DATE OF DECISION: 27.12.2021

**PER P. K. CHOUDHARY :**

The present Miscellaneous Application has been filed by the Revenue praying for withdrawal of their Appeal in terms of National Litigation Policy circulated vide Board's Instruction Being F. No. 390/Misc./116/2017-JC dated 22 August 2019.

2. Shri H. S. Abedin, learned Authorized Representative appeared on behalf of the Appellant. None appeared on behalf of the Respondent.

3. On perusal of records, I find that the amount involved in the present case is below the monetary limit of Rs.50.00 lakhs which has been notified vide Board's instruction being F. No. 390/Misc/116/2017-JC dated 22 August 2019. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed under National Litigation Policy.

(Dictated and pronounced in the open court.)

Sd/-

**(P. K. Choudhary)  
Member (Judicial)**

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